

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3073
ANSWERED ON:31.07.2014
INTRODUCTION OF QUADRICYCLES
Mohan Shri P. C.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Central Motor Vehicle Rules are likely to be amended to include quadricycle as additional category of vehicle;
- (b) if so, the present status of the proposal to introduce quadricycle for commercial use in urban municipal areas; and
- (c) the details of the manufacturers who are willing to provide these kind of vehicles along with the engine capacity of these vehicles?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI KRISHANPAL GURJAR)

- (a) Central Motor Vehicles Rules, 1989 (CMVRs) were amended by Notification No. G.S.R. 99(E), dated 19.02.2014 to introduce quadricycle as a new category of vehicle and notify rules therefor.
- (b) Quadricycle has been included in the notification S.O. 1248(E), dated 05.11.2004 as a Transport Vehicle vide Notification No. S.O. 468(E), dated 19.02.2014. Implementation of provisions of CMVRs comes in the purview of State Governments/Union Territory Administrations.
- (c) No such data is maintained in this Ministry.